list across the country by the year 2001-2002. As regard to Metro of Delhi, there is no pending LPG waiting list.

(c) and (d) Yes, Sir. A national seminar on LPG safety was organised by Loss Prevention Association of India Limited in-Association with PHD chamber of commerce and Industry in New Delhi on 16.11.1999.

Private Sector Participation in LPG Distribution

- †957. SHRI RAGHAVJI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) the names of LPG distribution companies in private sector in the country and since when these companies are working in this sector;
- (b) whether Government have arranged any system to ensure the quality of LPG; if so, the details thereof and if not, the reasons therefor;
- (c) the defference between the prices of LPG sold by the companies of public sector and the LPG sold by the companies of private sector; and
- (d) whether some new coamp'anies will be included in this sector in the near future, if so, the names of those companies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI E. PONNUSWAMY): (a) The name of the companies in private sector which imported LPG under parallel marketing scheme is given in Statement.

(b) As per the amended LPG (Regulation of Supply and Distribution) Order, 1993, LPG should conform to Indian Standard Specification No. IS 4576. Various Governments functionaries have been empowered to conduct checks to ensure compliance with the provisions of the Control Order including the quality of LPG.

[†]Original notice of the Question was received in Hindi.

(c) and (d) The price of LPG-(packed-domestic) marketed by PSU oil companies and private parties in Mumbai and Chennai as on 1.11.1999 is as given below:

(Price in Rs. per Kg.)

	PSUs	Private Parties
Mumbai	10.54	11.67—16.50
Chennai	10.94	20.58—24.00

Any new party can participate in parallel marketing of LPG after obtaining a rating certificate from one of the approved rating agencies. There is no need for approval from the Government for entry of private parties in the parallel marketing of LPG.

List of the Parties Imported LPG under PMS

S.	Name of the Party
No.	

- 1. Asia LPG Private Limited, Bangalore.
- 2. Bharat Shell Limited, Mumbai.
- 3. Boomi Bottling Gas Co. Private Limited, Chennai.
- 4. Century Gases and Petrochemicals Limited.
- 5. Essar Oil Limited, Mumbai.
- 6. Feena petroproducts Limited, Chennai.
- 7. Gujarat Gas Co. Limited, Ahmedabad.
- 8. Hindustan Aegis LPG Bottling Co. Limited.
- 9. Hindustan Domestic Oil and Gas Co.
- 10. Indo Gulf Fuel Distributor (P) Limited.
- 11. Indore Gases (India) Limited. Indore.
- 12. Jay Cylinders Limited, New Delhi.
- 13. Kabson Industries Limited.
- 14. Maha Gas, Nagpur.
- 15. Pal Refinery India Limited.
- 16. Reliance Industries Limited, Mumbai.
- 17. Shri Shakti LPG Limited, Hyderabad.

S. Name of the Party
No.

- 18. SHV Energy India Private Limited.
- 19. SHV Energy South East Limited.
- 20. SHV Energy North East Limited.
- 21. SHV Energy North West India Limited.
- 22. SPIC Limited, Chennai.

Joint Exploration of Oil With Shell

958. SHRI KRISHNA KUMAR BIRLA: Will the Minister of PETROLUEM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that Shell, a private international oil company in the country, has discovered, large reserve of high quality crude on the Rajasthan-Gujarat border;
 - (b) if so, the details thereof; and
- (c) whether Government propose to jointly explore the discovery with shell India; if so, whether any agreement has been arrived at in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI E. PONNUSWAMY): (a) to (c) A Production Sharing Contract (PSC) has been signed by Central Government with M/s. Shell India Production Development BV, on 15th May, 1995 with respect to Rajasthan Block RJ-ON-90/1. The contractor in this block has discovered oil in Guda Well II in Banner district of Rajasthan. Well flowed high quality crude oil at the rate of about 270 MT per day during initial testing. The extent of hydrocarbon reserves can, however, be known only after further exploration.

The block is in exploration phase and in the event of commercial discovery, Government through its designated nominee, shall have an option to acquire a participating interest upto 30% in the Block, in terms of the PSC.